

✓

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. No. 51/94
D.A. No. 1414/92

New Delhi this 16th Day of February 1994

The Hon'ble Mr. J.P. Sharma, Member (J)
The Hon'ble Mr. B.K. Singh, Member (A)

Shri D.M. Sharma,
Son of Shri Hari Mohan Sharma,
202-A, Shahzadi Mandi,
Agra-282001.

Shri A.N. Kapoor,
Son of Late Shri K.G. Kapoor,
C-9, New Agra,
Agra-28205.

.. Applicant

(By Advocate : ~~Shri~~ None).

Versus

1. Union of India,
through the Secretary,
Ministry of Communications,
Sanskar Bhawan,
New Delhi-110 001.

2. Telecom Board,
through its Chairman,
Telecom Board, Sanskar Bhawan,
New Delhi-110 001.

3. Director General
Department of Telecommunication,
Sanskar Bhawan,
New Delhi.

... Respondents

(By Advocate : ~~Shri~~ P.P. Khurana)

ORDER (ORAL)

Hon'ble Mr. J.P. Sharma, Member (J)

The review applicants have sought review of the order dated 19.4.1994. At the time when the judgement was delivered none appeared for the applicants, however, Shri P.P. Khurana, Counsel for the respondents appeared. Today when the review was taken none appeared for the review applicants. The review application, therefore, was listed before the Bench today. Instead

....2.

1c

giving pass over twice none appeared for the review applicants. In Para A&B, the review applicants have sought re-hearing but that opportunity have not been availed of by the review applicants. When the matter has been fixed for hearing today. In view of the facts and circumstances only the opportunity to hear was sought and since none appeared for the review applicants, the review application does not lie. There is no other prayer made in the review application. The other grounds taken have been fully considered in the judgement under review. The review application therefore, is dismissed.



(B.K. Singh)
Member (A)



(J.P. Sharma)
Member (J)

Mittal